

**NATIONAL COMPANY LAW TRIBUNAL**

**COURT ROOM NO. 1,**

**MUMBAI BENCH**

**Item No. 21**

**IA 4033/2023 IN C.P. (IB)/246(MB)2017**

CORAM:

**SH. PRABHAT KUMAR**

**JUSTICE V.G. BISHT (Retd.)**

**HON'BLE MEMBER (TECHNICAL)**

**HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **02.04.2024**

NAME OF THE PARTIES: **CULROSSNOPPORT UNITIC SP. & OTHERS V/s  
M/S SHARON BIO-MEDICINE LTD**

Section 7 Sec 66(1) of the Insolvency and Bankruptcy Code, 2016

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**ORDER**

Adv. Roma Bhojani i/bb Cyril Amarchand Mangaldas for the Applicant is present. Adv. Rohit Gupta a/w Adv. Ankit Ujjwal i/b Lex Legal and Partners for Respondent No. 4, 5 and 6 present through VC.

**IA 4033/2023**

Ld. Counsel for the Applicant informs that the order of allowing the State Bank of India to be impleaded to the Resolution Professional is still awaited. The Applicant further informs that Respondent No.6 so far filed the Reply. The other Respondents are also directed to file the Reply if they wish to. List this matter on Board on **15.04.2024**.

**Sd/-**

**PRABHAT KUMAR  
MEMBER (TECHNICAL)**

**Sd/-**

**JUSTICE V.G. BISHT  
MEMBER (JUDICIAL)**

Rehan Shaikh